

concerned, the demand for tyres and tubes at the end of the Sixth Plan period, that is, 1984-85 is estimated to be 12.8 million numbers. This projection was made in 1979 on the basis of the growth of the automobile industry visualised at that time. The installed capacity required to meet the demand at the end of 1984-85 on the basis of 80% utilisation of capacity is 16 million numbers. The total capacity available in the country is 15.70 million numbers. This is on the basis of demand projections for the Sixth Plan period and there is likely to be a marginal gap of one million by the end of 1984-85. So it is not correct to say that our capacity is more than the requirements of the country.

Hon. Member talked about big business houses being given industrial licence for the manufacture of tyres.

I may say that the Government consider each and every application on the basis of techno-economic merits and on the basis of requirements. So far as the tyre industry is concerned, it is a heavy investment sector and is included in Appendix I and as such it is open for licensing to large houses, MRTP, FERA companies, etc.

SHRI NARAYAN CHOUBEY : I am sorry the Minister has fumbled also. The order is a very recent one, it is dated 13.11.82 and actually by a new order, the floodgates have been opened for big houses. Sir, my question is will he kindly name the House which controls Keshoram Cotton Mills ? What is the name of the House ?

SHRI VIRBHADRA SINGH : It is Birlas ?

SHRI KRISHNA CHANDRA HALDER : I would like to know from the Hon. Minister that today the multi-nationals are controlling the tyre and tube industry. They create artificial scarcity of tyres and tubes and then raise prices. So, to curtail their hold whether the Inchek company and the National Rubber Ltd. will be nationalised ? I have written several letters in this respect to the Hon. Minister.

THE MINISTER OF INDUSTRY (SHRI

NARAYAN DATT TIWARI) : We are taking necessary action in regard to Inchek and National Rubber Ltd. The suggestion of the Hon. Member will be taken into consideration.

WRITTEN ANSWERS TO QUESTIONS

Setting Up Of National Transport Commission

*522. SHRI MANOHAR LAL SAINI : Will the Minister of PLANNING be pleased to state :

(a) whether there was a proposal before the Government about the need for maximum coordination and inter-modal integration both at the investment planning as well as operational levels and of entrusting the work to agencies like National Transport Commission at the Centre; and

(b) if so, what are the details of the progress made on the recommendations of the Commission ?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN) : (a) No, Sir. However, the National Transport Policy Committee (1980) suggested the setting up of a National Transport Commission in this context. This recommendation of the National Transport Policy Committee (1980) was not accepted by the Government.

(b) Does not arise.

Committee on Jail Reforms

*523. SHRI ANANTHA RAMULU MALLU : Will the Minister of HOME Affairs be pleased to state :

(a) whether Government constituted a Jail Reforms Committee to guide Government on the welfare of the prisoners; and

(b) if so, when, and the details regarding the members who are serving on this Committee ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI NIHAR RANJAN LASKAR) :

(a) and (b) Yes, Sir. The Committee on Jail Reforms was set up on July 25, 1980 to examine the question of all-round improvement in prison administration including welfare of prisoners. The members of the Committee were :

1. Shri Justice A. N. Mulla (Retired)

—Chairman.

2. Shri Yogendra Sharma, MP

—Member

3. Miss Saroj Khaparde MP

—Member

4. Dr. (Mrs) M. Sarada Menon, former
Director, Mental Hospital Madras.

—Member

5. Shri C. S. Mallaiah,
I. G. (Prisons) Karnataka

—Member

6. Shri K. S. Rastogi,
Joint Secretary in the Ministry of
Home Affairs.

—Member-Secretary

*7. Shri Prakash Mehrotra,
Member of Parliament.

—Co-opted Member

2. The Committee has since submitted its report.

8. Prof. Rasheeduddin Khan, MP

—Co-opted Member

9. Shri D. J. Jadhav,

Retired Member, Maharashtra Public
Service Commission and former I. G.
Prisons and Director, Social Welfare,
Maharashtra.

—Co-opted Member

†10. Shri H. C. Saksena,

Retired I. G. Prisons, Uttar.
Pradesh.

—Co-opted Member

11. Dr. Hira Singh,

Director, National Institute of Social
Defence & ex-officio Prison Adviser,
Ministry of Home Affairs.

—Co-opted Member

12. Shri K. L. N. Reddy,

Director, Regional Institute of Corre-
ctional Administration, Vellore.

—Co-opted Member

13. Dr. (Mrs.) Jyotsna H. Shah,

Retired Director, Social Defence,
Government of Gujarat.

—Co-opted Member

14. Bibi Amtus Salam, Chairman,
Kasturba Mandir Trust, New Delhi.

—Permanent Invitee

* Resigned from the membership of the Committee on July 30, 1981 following his appointment as Governor of Assam and Meghalaya.

†Expired on January 4, 1983.